



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ३१(७)]

सोमवार, डिसेंबर १६, २०२४/अग्रहायण २५, शके १९४६

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असाधारण क्रमांक ८५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Bill, 2024 (L. A. Bill No. XXIV of 2024), introduced in the Maharashtra Legislative Assembly on the 16th December 2024, is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation)
to Government,
Law and Judiciary Department.

L. A. BILL No. XXIV OF 2024.

A BILL

*further to amend Shree Siddhi Vinayak Ganpati Temple Trust
(Prabhadevi) Act, 1980.*

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980, for the purposes hereinafter appearing; and, therefore, promulgated Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024 on the 15th October 2024;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 15th October 2024.

Short title
and
commencement.

Amendment of section 5 of Mah. VI of 1981.	2. In section 5 of Shree Siddhi Vinayak Ganapati Temple Trust (Prabhadevi) Act, 1980 (hereinafter referred to as “the principal Act”), for sub-section (3), the following sub-section shall be substituted, namely :— “ (3) The State Government shall, by notification published in the <i>Official Gazette</i> , appoint a Chairman, a treasurer and not more than fifteen other members to form the Committee.”.	Mah. VI of 1981.
Amendment of section 7 of Mah. VI of 1981.	3. In section 7 of the principal Act, in sub-section (1), for the words “three years ” the words “ five years” shall be substituted.	
Removal of doubt.	4. For removal of doubt, it is hereby declared that the amendment made, with respect to increase the term of office of members of the Committee, by Shree Siddhi Vinayak Ganapati Temple Trust (Prabhadevi) (Amendment) Act, 2024, shall be applicable to all the members, including Chairman and treasurer, appointed before the commencement of the said Act.	Mah. of 2024.
Repeal of Mah. Ord. XV of 2024 and saving.	5. (1) Shree Siddhi Vinayak Ganapati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024, is hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, issued as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.	Mah. Ord. XV of 2024.

STATEMENT OF OBJECTS AND REASONS

Section 5 of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980 (Mah. VI of 1981) provides for Shree Siddhi Vinayak Ganpati Temple Trust Management Committee which looks after the management of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi). Sub-section (3) of said section 5, provides for a Committee consists of a Chairman, a treasurer and not more than seven other members appointed by the State Government, by notification published in the *Official Gazette*.

Sub-section (1) of section 7 provides for term of office of members of the Committee, including the Chairman and the treasurer, for three years.

2. To enable the Trust to provide for better facilities as well as for implementing various schemes for the welfare of devotees and for effective management and better administration of the said Trust, it is considered necessary, to increase the total number of other members of the Committee from nine to fifteen and to increase the term of office of members of the Committee from three years to five years.

3. It was, therefore, considered expedient to amend sub-section (3) of section 5 and sub-section (1) of section 7 of Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980, suitably.

4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) Act, 1980, for the purposes aforesaid, Shree Siddhi Vinayak Ganpati Temple Trust (Prabhadevi) (Amendment) Ordinance, 2024 (Mah. Ord. XV of 2024), was promulgated by the Governor of Maharashtra on the 15th October 2024.

5. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Nagpur,

DEVENDRA FADNAVIS,

Dated the 15th December, 2024.

Chief Minister